

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
SIF GARMENTS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s SIF Garments Private Limited (Under CIRP)
2.	Date of incorporation of corporate debtor	24.12.2016
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U18109DL2016PTC304868
5.	Address of the registered office and principal office (if any) of corporate debtor	Address: 1212A, Chiranjiv Tower 43, Nehru Place, South Delhi, New Delhi – 110019, India.
6.	Insolvency commencement date in respect of corporate debtor	15.09.2025 (Copy of the order received on 17.09.2025)
7.	Estimated date of closure of insolvency resolution process	16.03.2026 (180 th day from the date of receipt of the order by Interim Resolution Professional)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Resurgent Resolution Professional LLP IBBI Registration Number: IBBI/IPE-0084/IPA-3/2022-2023/50018
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Resurgent Resolution Professionals LLP (IPE) 905, 9th Floor, Tower C, Unitech Business Zone Nirvana Country Sector-50, Gurgaon-122018. Email: legal@resurgentindia.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address for correspondence: C/o Resurgent Resolution Professionals LLP (IPE) 905, 9th Floor, Tower C, Unitech Business Zone Nirvana Country Sector-50, Gurgaon-122018. Email Id (Process specific): cirp.sifgarments@resurgentipl.com
11.	Last date for submission of claims	01.10.2025 (14 days from the Order Received Date)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal Bench-V, New Delhi, has ordered the commencement of a corporate insolvency resolution process of **M/s SIF Garments Private Limited** on **01.10.2025** (as the order received by the Interim Resolution Professional on 17.09.2025).

The creditors of **M/s SIF Garments Private Limited** are hereby called upon to submit their claims with proof on or before **01.10.2025** to the Interim Resolution Professional at the address mentioned in entry No. 10 above.

The financial creditors shall submit their claims with proof in person, by post, or by electronic means only at the address mentioned in entry No. 10 above. All other creditors may submit the claims with proof in person, by post, or by electronic means at the same address.

Submission of false or misleading proofs of claim shall attract penalties.

SD/-
Resurgent Resolution Professional LLP
Interim Resolution Professional
Registration Number: IBBI/IPE-0084/IPA-3/2022-2023/50018
AFA No. AFA/IPAICAI/IPE/IP/2024-25/50018/04
AFA Valid till 31st December 2025
Registered Address: 905, 9th Floor, Tower C, Unitech Business Zone Nirvana Country Sector-50,
Gurgaon-122018.
Email Id (Process specific): cirp.sifgarments@resurgentrpl.com, legal@resurgentindia.com

Date: 19.09.2025

Place: Gurugram

Kotak Mahindra Bank Limited POSSESSION NOTICE

Registered Office: 27 BKC, C-27, G-Block, Bandra Kurla Complex, Bandra (E), Mumbai - 400051
Branch Office: Kotak Mahindra Bank Ltd, Plot No. 7, Sector 125, Near DLF Campus, Noida, UP - 201313.

Whereas, the undersigned being the Authorized Officer of Kotak Mahindra Bank Ltd., Under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) and in exercise of powers conferred under Section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002 issued Demand Notices to the Borrowers As Detailed Hereunder, Calling Upon the Respective Borrowers to Repay the Amount Mentioned in the Said Notices With All Costs, Charges And Expenses Till Actual Date of Payment Within 60 Days From the Date of Receipt Of The Same. The Said Borrower(S) Co-Borrower(S) Having Failed to Repay the Amount, Notice is hereby given to the Borrowers/Co-Borrowers And the Public in General That the Undersigned Has Taken Possession of the Property Described Hereunder in Exercise of Powers Conferred on Him Under Section 13(2) Of The Said Act/RN Rule 3 of The Said Rules On The Dates Mentioned Along-With. The Borrowers in Particular And Public in General Are Hereby Cautioned Not To Deal With The Properties And Any Dealings With The Properties Will Be Subject To The Change Of Kotak Mahindra Bank Ltd., For The Amount Specified Therein With Future Interest, Costs And Charges From The Respective Dates. The Borrowers Attention is Invited To Provisions of Sub Section (8) of Section 13 Of The Act, In Respect of Time Available To Redeem The Secured Assets. Details Of The Borrowers, Scheduled Property, Outstanding Dues, Demand Notices Sent Under Section 13(2) And Amounts Claimed There Under, Date Of Possession is Given Herein Below:

Name and Address of the Borrower, Co-Borrower Loan Account No., Loan Amount	Details of the Immovable Property	1. Date of Possession 2. Type of Possession 3. Demand Notice Date 4. Amount Due in Rs.
1. Mr. Yousuf S/o Late Alesheer & 2. Mrs. Jahida Khan W/o Mr. Yousuf, Both 1 & 2 At: Plot No. 135, Kharsa No. 2633, Mohalla Gandhi Vihar (Kashinagar), Hapur, Revenue Village Asoda, Pargana and Tehsil and District Hapur, Ghaziabad, Uttar Pradesh-245101. Both 1 & 2 Also At:- House No. 273, Nai Wa Gali, Near Mahal, Asoda, Hapur, Ghaziabad, Uttar Pradesh-245101. Both 1 & 2 Also At:- MS Kashin Medical Store, Near Hanuman Mandir, Village Asoda, Post: Thana Hapur Dehat, Hapur, Ghaziabad, Uttar Pradesh - 245101. Loan Account Number- 610839211092244. Loan Amount-Rs. 15,32,253/- (Rupees Fifteen Lakh Thirty Two Thousand Two Hundred and Fifty Three Only)	All that piece and parcel of Two Storey House which is built on the part and portion of Plot No. 135, Kharsa No. 2633, Chak No. 238, whose total carpet area is 100 square yard (land area 48.22 square yard (1 a 40.33) (R u p e e s) Eighteen Lakh Forty Thousand and Mumblee) situated at Mohalla Gandhi Vihar (Kashinagar), Hapur, Revenue Village Asoda Pargana and Tehsil and District Hapur, Bounded as North-Plot No.134, South-25 wide Road, East-Property of Others, West-Property of Sanjay Name of the Mortgagee-Mr. Yousuf s/o Late Alesheer	1. 15.09.2025 2. Symbolic Possession 3. 18.08.2025 4. Rs. 18,40,031/-

Date: 19.09.2025, Place: Uttar Pradesh For Kotak Mahindra Bank Limited, Authorized Officer For any query please contact Mr. Sanku Sandhu (Mobile No. +919910563402) and Mr. Rahul Rajan (Mobile No. +919319457693)

DEBTS RECOVERY APPELLATE TRIBUNAL - DELHI

Apartment No. 318 11rd Floor, Hotel Samrat, Kautliya Marg, Chanakyapuri, New Delhi-110021.
Appeal No. 205/2024 in TA No. 1031/2022 (DRT-II, DELHI)

State Bank of India. Appellant
Vs.
Mr. Attique & Ors. Respondents
Mr. Mohd. Attique S/o Shri Mohd. Sagir Respondents No-1
A-62, At:- Kohinoor Enterprises A-62, Sector-62, Near ATS Automobiles Noida, Gautam Budh Nagar, U.P. 201308.

Whereas the notice that an appeal from the order passed by the Presiding Officer of D.R.T. in the above case has been presented by the appellant on 16.07.2024 and is registered in the Tribunal. The matter will be listed before this Tribunal on 10.09.2025. Whereas it has been shown to the satisfaction of the Tribunal that it is not possible to serve you in the ordinary way, therefore, this notice is given by advertisement directing you to make appearance in this Tribunal on 25.09.2025. Whereas take notice that in default of your appearance on the day mentioned above, the case will be heard and determined in your absence. Given under my hand and the Seal of the Tribunal, this 15th day of September, 2025.

BY ORDER OF THE TRIBUNAL SECTION OFFICER

THE FEDERATION OF HOTEL & RESTAURANT ASSOCIATIONS OF INDIA

Regd. Office: B-82, 8th Floor, Himalaya House, 23 Kasturba Gandhi Marg, New Delhi-110001
Tel: 011-40780780, Website: www.fhrail.com, E-mail: fhrail@fhrail.com

NOTICE OF 69th ANNUAL GENERAL MEETING

Notice is hereby given that the 69th Annual General Meeting of the members of The Federation of Hotel & Restaurant Associations of India (FHRAI) will be held on Saturday, 27th September, 2025 at 09 PM at Hotel Le-Meridien New Delhi-110001, to transact the following business:

ORDINARY BUSINESS:
ITEM NO. 1: ADOPTION OF FINANCIAL STATEMENTS
ITEM NO. 2: ELECTION OF MEMBERS OF THE EXECUTIVE COMMITTEE IN PLACE OF RETIRING MEMBERS
ITEM NO. 3: TO APPOINT STATUTORY AUDITORS OF THE COMPANY AND TO FIX THEIR REMUNERATION

- The Federation has engaged M/s National Securities Depository Limited (NSDL) as the Agency to provide remote e-voting and electronic voting facilities. The user ID & password will be sent by the agency separately.
- The remote e-voting facility will commence at 09.00 A.M. on Thursday, 25th September, 2025 and will end at 05.00 P.M. on Friday, 26th September, 2025.
- The facility for voting through ballot will also be made available at the AGM, and members attending the AGM who have not casted their vote by remote e-voting will be able to exercise their right at the AGM. Members who have not casted their vote electronically, shall only be allowed to cast their vote at the AGM through ballot paper.
- A member can participate in the meeting even after exercising his/her right to vote through remote e-voting, but shall not be allowed to vote again at the meeting.
- Notice of 69th AGM is available on the company website www.fhrail.com and on the website of M/s National Securities Depository Limited (NSDL), www.nsdl.co.in
- In case of any queries or issues regarding e-voting, write an e-mail to voting@nsdl.com or contact M/s National Securities Depository Limited (NSDL) 601, 603-604, 6th Floor, Tower-A, Nangurong House, K-9, Mang. Connaught Place, New Delhi - 110001 or phone no. 022 - 49867000 and 022 - 44997000 for any other clarifications.

By the order of the Executive Committee
Date: 19.09.2025
Place: New Delhi

Jaison Chakr Secretary General

APPENDIX - IV (Rule-8(1)) POSSESSION NOTICE (For immovable properties)

Whereas, the undersigned being the Authorized Officer of the Indian Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 26.06.2025 calling upon the Borrower:- (1) M/s. Raj Steels (Proprietorship Firm) through its sole proprietor, Shri Ashok Kumar Aggarwal, Guarantor; (2) Shri Ashok Kumar Aggarwal S/o Sh. Chaman Lal and (3) Shri Ashok Kumar Aggarwal S/o Sh. Chaman Lal with our New Delhi Main Branch to repay the amount mentioned in the said demand notice being Rs. 8,25,23,600.00 (Rupees Eight Crore Twenty-Five Lakh Twenty-Three Thousand Six Hundred only) as on 25.06.2025 along with further interest(s) at floating/sanctioned rates, and charges if any, within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below, in exercise of powers conferred on him under Section 13 (4) of the said Act read with Rule 8 and 9 of the said rules, on this 16th day of September of the year 2025.

The borrower in particular and the public in general is hereby cautioned not to deal with the property as stated below and any dealings with the property below, will be subject to the charge of the Indian Bank, for an amount of Rs. 8,25,23,600.00 (Rupees Eight Crore Twenty-Five Lakh Twenty-Three Thousand Six Hundred only) as on 25.06.2025 along with further interest(s) at floating/sanctioned rates, and charges if any.

"We draw attention to the provisions of Section 13(8) of the SARFAESI Act and the Rules framed thereunder, which deals with your rights of redemption over the securities"

DESCRIPTION OF THE IMMOVABLE PROPERTIES

All that part and parcel of the properties:- 1. All that half-divided portion of built-up property bearing municipal No. 2, consisting of Entire Basement, Ground Floor, First Floor and Second Floor with its roof right, situated towards and adjoining property bearing Municipal No. 1A & 1B, Shazada Bagh Industrial Area, Old Rohatk Road (Shazada Bagh Extn.) Delhi-110035, out of a kharsa no. 589/333, area of Village Chewkri Mukarabab DELHI, containing by plan No. 102/50, 52, 54, 56, 58, 60, 62, 64, 66, 68, 70, 72, 74, 76, 78, 80, 82, 84, 86, 88, 90, 92, 94, 96, 98, 100, 102, 104, 106, 108, 110, 112, 114, 116, 118, 120, 122, 124, 126, 128, 130, 132, 134, 136, 138, 140, 142, 144, 146, 148, 150, 152, 154, 156, 158, 160, 162, 164, 166, 168, 170, 172, 174, 176, 178, 180, 182, 184, 186, 188, 190, 192, 194, 196, 198, 200, 202, 204, 206, 208, 210, 212, 214, 216, 218, 220, 222, 224, 226, 228, 230, 232, 234, 236, 238, 240, 242, 244, 246, 248, 250, 252, 254, 256, 258, 260, 262, 264, 266, 268, 270, 272, 274, 276, 278, 280, 282, 284, 286, 288, 290, 292, 294, 296, 298, 300, 302, 304, 306, 308, 310, 312, 314, 316, 318, 320, 322, 324, 326, 328, 330, 332, 334, 336, 338, 340, 342, 344, 346, 348, 350, 352, 354, 356, 358, 360, 362, 364, 366, 368, 370, 372, 374, 376, 378, 380, 382, 384, 386, 388, 390, 392, 394, 396, 398, 400, 402, 404, 406, 408, 410, 412, 414, 416, 418, 420, 422, 424, 426, 428, 430, 432, 434, 436, 438, 440, 442, 444, 446, 448, 450, 452, 454, 456, 458, 460, 462, 464, 466, 468, 470, 472, 474, 476, 478, 480, 482, 484, 486, 488, 490, 492, 494, 496, 498, 500, 502, 504, 506, 508, 510, 512, 514, 516, 518, 520, 522, 524, 526, 528, 530, 532, 534, 536, 538, 540, 542, 544, 546, 548, 550, 552, 554, 556, 558, 560, 562, 564, 566, 568, 570, 572, 574, 576, 578, 580, 582, 584, 586, 588, 590, 592, 594, 596, 598, 600, 602, 604, 606, 608, 610, 612, 614, 616, 618, 620, 622, 624, 626, 628, 630, 632, 634, 636, 638, 640, 642, 644, 646, 648, 650, 652, 654, 656, 658, 660, 662, 664, 666, 668, 670, 672, 674, 676, 678, 680, 682, 684, 686, 688, 690, 692, 694, 696, 698, 700, 702, 704, 706, 708, 710, 712, 714, 716, 718, 720, 722, 724, 726, 728, 730, 732, 734, 736, 738, 740, 742, 744, 746, 748, 750, 752, 754, 756, 758, 760, 762, 764, 766, 768, 770, 772, 774, 776, 778, 780, 782, 784, 786, 788, 790, 792, 794, 796, 798, 800, 802, 804, 806, 808, 810, 812, 814, 816, 818, 820, 822, 824, 826, 828, 830, 832, 834, 836, 838, 840, 842, 844, 846, 848, 850, 852, 854, 856, 858, 860, 862, 864, 866, 868, 870, 872, 874, 876, 878, 880, 882, 884, 886, 888, 890, 892, 894, 896, 898, 900, 902, 904, 906, 908, 910, 912, 914, 916, 918, 920, 922, 924, 926, 928, 930, 932, 934, 936, 938, 940, 942, 944, 946, 948, 950, 952, 954, 956, 958, 960, 962, 964, 966, 968, 970, 972, 974, 976, 978, 980, 982, 984, 986, 988, 990, 992, 994, 996, 998, 1000, 1002, 1004, 1006, 1008, 1010, 1012, 1014, 1016, 1018, 1020, 1022, 1024, 1026, 1028, 1030, 1032, 1034, 1036, 1038, 1040, 1042, 1044, 1046, 1048, 1050, 1052, 1054, 1056, 1058, 1060, 1062, 1064, 1066, 1068, 1070, 1072, 1074, 1076, 1078, 1080, 1082, 1084, 1086, 1088, 1090, 1092, 1094, 1096, 1098, 1100, 1102, 1104, 1106, 1108, 1110, 1112, 1114, 1116, 1118, 1120, 1122, 1124, 1126, 1128, 1130, 1132, 1134, 1136, 1138, 1140, 1142, 1144, 1146, 1148, 1150, 1152, 1154, 1156, 1158, 1160, 1162, 1164, 1166, 1168, 1170, 1172, 1174, 1176, 1178, 1180, 1182, 1184, 1186, 1188, 1190, 1192, 1194, 1196, 1198, 1200, 1202, 1204, 1206, 1208, 1210, 1212, 1214, 1216, 1218, 1220, 1222, 1224, 1226, 1228, 1230, 1232, 1234, 1236, 1238, 1240, 1242, 1244, 1246, 1248, 1250, 1252, 1254, 1256, 1258, 1260, 1262, 1264, 1266, 1268, 1270, 1272, 1274, 1276, 1278, 1280, 1282, 1284, 1286, 1288, 1290, 1292, 1294, 1296, 1298, 1300, 1302, 1304, 1306, 1308, 1310, 1312, 1314, 1316, 1318, 1320, 1322, 1324, 1326, 1328, 1330, 1332, 1334, 1336, 1338, 1340, 1342, 1344, 1346, 1348, 1350, 1352, 1354, 1356, 1358, 1360, 1362, 1364, 1366, 1368, 1370, 1372, 1374, 1376, 1378, 1380, 1382, 1384, 1386, 1388, 1390, 1392, 1394, 1396, 1398, 1400, 1402, 1404, 1406, 1408, 1410, 1412, 1414, 1416, 1418, 1420, 1422, 1424, 1426, 1428, 1430, 1432, 1434, 1436, 1438, 1440, 1442, 1444, 1446, 1448, 1450, 1452, 1454, 1456, 1458, 1460, 1462, 1464, 1466, 1468, 1470, 1472, 1474, 1476, 1478, 1480, 1482, 1484, 1486, 1488, 1490, 1492, 1494, 1496, 1498, 1500, 1502, 1504, 1506, 1508, 1510, 1512, 1514, 1516, 1518, 1520, 1522, 1524, 1526, 1528, 1530, 1532, 1534, 1536, 1538, 1540, 1542, 1544, 1546, 1548, 1550, 1552, 1554, 1556, 1558, 1560, 1562, 1564, 1566, 1568, 1570, 1572, 1574, 1576, 1578, 1580, 1582, 1584, 1586, 1588, 1590, 1592, 1594, 1596, 1598, 1600, 1602, 1604, 1606, 1608, 1610, 1612, 1614, 1616, 1618, 1620, 1622, 1624, 1626, 1628, 1630, 1632, 1634, 1636, 1638, 1640, 1642, 1644, 1646, 1648, 1650, 1652, 1654, 1656, 1658, 1660, 1662, 1664, 1666, 1668, 1670, 1672, 1674, 1676, 1678, 1680, 1682, 1684, 1686, 1688, 1690, 1692, 1694, 1696, 1698, 1700, 1702, 1704, 1706, 1708, 1710, 1712, 1714, 1716, 1718, 1720, 1722, 1724, 1726, 1728, 1730, 1732, 1734, 1736, 1738, 1740, 1742, 1744, 1746, 1748, 1750, 1752, 1754, 1756, 1758, 1760, 1762, 1764, 1766, 1768, 1770, 1772, 1774, 1776, 1778, 1780, 1782, 1784, 1786, 1788, 1790, 1792, 1794, 1796, 1798, 1800, 1802, 1804, 1806, 1808, 1810, 1812, 1814, 1816, 1818, 1820, 1822, 1824, 1826, 1828, 1830, 1832, 1834, 1836, 1838, 1840, 1842, 1844, 1846, 1848, 1850, 1852, 1854, 1856, 1858, 1860, 1862, 1864, 1866, 1868, 1870, 1872, 1874, 1876, 1878, 1880, 1882, 1884, 1886, 1888, 1890, 1892, 1894, 1896, 1898, 1900, 1902, 1904, 1906, 1908, 1910, 1912, 1914, 1916, 1918, 1920, 1922, 1924, 1926, 1928, 1930, 1932, 1934, 1936, 1938, 1940, 1942, 1944, 1946, 1948, 1950, 1952, 1954, 1956, 1958, 1960, 1962, 1964, 1966, 1968, 1970, 1972, 1974, 1976, 1978, 1980, 1982, 1984, 1986, 1988, 1990, 1992, 1994, 1996, 1998, 2000, 2002, 2004, 2006, 2008, 2010, 2012, 2014, 2016, 2018, 2020, 2022, 2024, 2026, 2028, 2030, 2032, 2034, 2036, 2038, 2040, 2042, 2044, 2046, 2048, 2050, 2052, 2054, 2056, 2058, 2060, 2062, 2064, 2066, 2068, 2070, 2072, 2074, 2076, 2078, 2080, 2082, 2084, 2086, 2088, 2090, 2092, 2094, 2096, 2098, 2100, 2102, 2104, 2106, 2108, 2110, 2112, 2114, 2116, 2118, 2120, 2122, 2124, 2126, 2128, 2130, 2132, 2134, 2136, 2138, 2140, 2142, 2144, 2146, 2148, 2150, 2152, 2154, 2156, 2158, 2160, 2162, 2164, 2166, 2168, 2170, 2172, 2174, 2176, 2178, 2180, 2182, 2184, 2186, 2188, 2190, 2192, 2194, 2196, 2198, 2200, 2202, 2204, 2206, 2208, 2210, 2212, 2214, 2216, 2218, 2220, 2222, 2224, 2226, 2228, 2230, 2232, 2234, 2236, 2238, 2240, 2242, 2244, 2246, 2248, 2250, 2252, 2254, 2256, 2258, 2260, 2262, 2264, 2266, 2268, 2270, 2272, 2274, 2276, 2278, 2280, 2282, 2284, 2286, 2288, 2290, 2292, 2294, 2296, 2298, 2300, 2302, 2304, 2306, 2308, 2310, 2312, 2314, 2316, 2318, 2320, 2322, 2324, 2326, 2328, 2330, 2332, 2334, 2336, 2338, 2340, 2342, 2344, 2346, 2348, 2350, 2352, 2354, 2356, 2358, 2360, 2362, 2364, 2366, 2368, 2370, 2372, 2374, 2376, 2378, 2380, 2382, 2384, 2386, 2388, 2390, 2392, 2394, 2396, 2398, 2400, 2402, 2404, 2406, 2408, 2410, 2412, 2414, 2416, 2418, 2420, 2422, 2424, 2426, 2428, 2430, 2432, 2434, 2436, 2438, 2440, 2442, 2444, 2446, 2448, 2450, 2452, 2454, 2456, 2458, 2460, 2462, 2464, 2466, 2468, 2470, 2472, 2474, 2476, 2478, 2480, 2482, 2484, 2486, 2488, 2490, 2492, 2494, 2496, 2498, 2500, 2502, 2504, 2506, 2508, 2510, 2512, 2514, 2516, 2518, 2520, 2522, 2524, 2526, 2528, 2530, 2532, 2534, 2536, 2538, 2540, 2542, 2544, 2546, 2548, 2550, 2552, 2554, 2556, 2558, 2560, 2562, 2564, 2566, 2568, 2570, 2572, 2574, 2576, 2578, 2580, 2582, 2584, 2586, 2588, 2590, 2592, 2594, 2596, 2598, 2600, 2602, 2604, 2606, 2608, 2610, 2612, 2614, 2616, 2618, 2620, 2622, 2624, 2626, 2628, 2630, 2632, 2634, 2636, 2638, 2640, 2642, 2644, 2646, 2648, 2650, 2652, 2654, 2656, 2658, 2660, 2662, 2664, 2666, 2668, 2670, 2672, 2674, 2676, 2678, 2680, 2682, 2684, 2686, 2688, 2690, 2692, 2694, 2696, 2698, 2700, 2702, 2704, 2706, 2708, 2710, 2712, 2714, 2716, 2718, 2720, 2722, 2724, 2726, 2728, 2730, 2732, 2734, 2736, 2738, 2740, 2742, 2744, 2746, 2748, 2750, 2752, 2754, 2756, 2758, 2760, 2762, 2764, 2766, 2768, 2770, 2772, 2774, 2776, 2778, 2780, 2782, 2784, 2786, 2788, 2790, 2792, 2794, 2796, 2798, 2800, 2802, 2804, 2806, 2808, 2810, 2812, 2814, 2816, 2818, 2820, 2822, 2824, 2826, 2828, 2830, 2832, 2834, 2836, 2838, 2840, 2842, 2844, 2846, 2848, 2850, 2852, 2854, 2856, 2858, 2860, 2862, 2864, 2866, 2868, 2870, 2872, 2874, 2876, 2878, 2880, 2882, 2884, 2886, 2888, 2890, 2892, 2894, 2896, 2898, 2900, 2902, 2904, 2906, 2908, 2910, 2912, 2914, 2916, 2918, 2920, 2922, 2924, 2926, 2928, 2930, 2932, 2934, 2936, 2938, 2940, 2942, 2944, 2946, 2948, 2950, 2952, 2954, 2956, 2958, 2960, 2962, 2964, 2966, 2968, 2970, 2972, 2974, 2976, 2978, 2980, 2982, 2984, 2986, 2988, 2990, 2992, 2994, 2996, 2998, 3000, 3002, 3004, 3006, 3008, 3010, 3012, 3014, 3016, 3018, 3020, 3022, 3024, 3026, 3028, 3030, 3032, 3034, 3036, 3038, 3040, 3042, 3044, 3046, 3048, 3050, 3052, 3054, 3056, 3058, 3060, 3062, 3064, 3066, 3068, 3070, 3072, 3074, 3076, 3078, 3080, 3082, 3084, 3086, 3088, 3090, 3092, 3094, 3096, 3098, 3100, 3102, 3104, 3106, 3108, 3110, 3112, 3114, 3116, 3118, 3120, 3122, 3124, 3126, 3128, 3130, 3132, 3134, 3136, 3138, 3140, 3142, 3144, 3146, 3148, 3150, 3152, 3154, 3156, 3158, 3160, 3162, 3164, 3166, 3168, 3170, 3172, 3174, 3176, 3178, 3180, 3182, 3184, 3186, 3188, 3190, 3192, 3194, 3196, 3198, 3200, 3202, 3204, 3206, 3208, 3210, 3212, 3214, 3216, 3218, 3220, 3222, 3224, 3226, 3228, 3230, 3232, 3234, 3236, 3238, 3240, 3242, 3244, 3246, 3248

UPDATE (IRCTC)

Special International Tour Packages of IRCTC West Zone, Mumbai

The Indian Railway Catering and Tourism Corporation Ltd. (IRCTC), a Navratna PSU under the Ministry of Railways, Government of India, has announced a series of special international tour packages from Mumbai, curated to offer travelers memorable, hassle-free, and affordable global experiences. The newly announced packages cover popular international destinations, including: Japan (05-14 October 2025), Bhutan (31 October-05 November 2025), Thailand - Phuket & Krabi (03-09 November 2025), Australia (11-22 November 2025), Shri Ramayan Yatra - Sri Lanka (24-30 November 2025), Vietnam (10-17 November 2025), Mystical Nepal (23-28 December 2025). These all-inclusive packages offer travelers comprehensive benefits such as return airfare, local transfers, guided sightseeing, comfortable accommodation, all meals, entrance fees, visa/permit assistance, travel insurance, and GST—ensuring complete peace of mind and value for money. Shri Gaurav Jha, Group General Manager, IRCTC West Zone, Mumbai said that the packages are designed to provide a balance of comfort, value, and quality. "Each itinerary has been carefully curated to ensure travelers return with enriching memories and an experience that is both seamless and fulfilling," he said. Holidaymakers can book these packages conveniently through IRCTC's official tourism website: www.irctctourism.com or through authorised agents located across the country.

UPDATE (WR)

Western Railway Launches "Swachhata Hi Seva" Campaign With Enthusiastic Participation

The "Swachhata Hi Seva" (SHS) 2025 commenced across the nation from 17th September and will culminate on 2nd October, 2025 on the occasion of Gandhi Jayanti. The theme for this year's campaign is "Swachhotsav". Special focus is being given to cleanliness of workplaces, residential areas, upkeep of public places, health and safety of Safai Mitras, eco-friendly and zero-waste campaigns, as well as widespread advocacy for awareness on cleanliness. According to a press release issued by Shri Vineet Abhishek, Chief Public Relations Officer of Western Railway, the campaign was launched on WR with great enthusiasm on Wednesday, 17th September 2025. Swachhata Pledge programmes were held at numerous places where thousands of people joined with great zeal. Various activities were organized across Western Railway under the "Swachhata Hi Seva" campaign. Shramdaan was conducted at several locations with enthusiastic participation of a large number of railway officials and employees. Western Railway appeals to the general public to actively participate in this campaign, to transform cleanliness into a mass movement and contribute towards building a Swachh Bharat.

UPDATE (CR)

Central Railway successfully conducts its First "KAVACH" trial in Solapur Division.

Shri Dharam Veer Meena, General Manager, Central Railway spearheaded the successful Loco trials of the indigenous "KAVACH" system in Solapur Division on 14.09.2025. This successful trial conducted over the 26 kms stretch between Dhavalas and Bhalwani stations of Solapur Division is the 1st "KAVACH" trial on Central Railway and another milestone in enhancing railway safety and ensuring safe train operations. Shri Maninder Singh Uppal, Principal Chief Signal & Telecom Engineer, Central Railway, Dr. Sujet Mishra, Divisional Railway Manager, Solapur Division and other Senior Officers from Headquarters & Solapur Division were also present during the trial. During the loco trials, critical safety features of the KAVACH system were tested, including: SPAD (Signal Passed at Danger) testing at stop signals, Block Section SOS (emergency) generation, Station Master SOS (emergency) Generation, Overspeed prevention at Turnouts. The First KAVACH Stimulation Lab & Training Centre of Central Railway at Kurduwadi was operationalized along with a new FAT setup, reinforcing the commitment for rigorous training and implementation of advanced safety protocols by making a complete Ecosystem of KAVACH and future technologies. Central Railway has been working on implementation of KAVACH on a war footing". *It has the distinction of being the first Railway to invite tenders for implementation of KAVACH for the entire Zonal Network.

UPDATE (WR)

Wr Promotes Digital Transactions For Reservation & Ticket Booking Services

According to a press release issued by Shri Vineet Abhishek, Chief Public Relations Officer of Western Railway, the integration of modern digital systems has made ticketing more convenient and accessible for passengers. They can now avail tickets through various cashless and contactless options, including mobile apps, QR code-based ticketing, and other digital payment modes. These facilities are aimed at encouraging passengers to choose secure, quick, and hassle-free digital payments. Western Railway offers multiple user-friendly digital platforms that allow passengers to book their tickets easily and securely, such as through: - QR Code Devices, POS Machines, UPI (VPA) Payments, UTS on Mobile App, Automatic Ticket Vending Machines (ATVMs). Shri Vineet Abhishek stated that these facilities are available across both suburban and non-suburban stations of Western Railway.

CORPORATE BRIEFS



UPDATE (DOT)

'Joy Mini Train' to be Introduced to Boost Tourism - Tourism Minister Shambhuraj Desai
The state government is making efforts to promote tourism activities at key tourist destinations. Tourism Minister Shambhuraj Desai has directed officials to prepare a comprehensive proposal to start two 'Joy Mini Trains' in the Mahabaleshwar-Tapola and Koyanagar-Nehrunagar areas. Minister Desai was speaking at a meeting held at the Meghdoot Government Residence to discuss the introduction of the 'Joy Mini Train'. The meeting was attended by Dr. Atul Patne, Principal Secretary of the Tourism Department; Dr. B.N. Patil, Director of Tourism; and Nilesh Gatne, Managing Director of the Maharashtra Tourism Development Corporation. Minister Desai stated that the 'Joy Mini Train' is a very popular initiative at important tourist locations across the country, attracting tourists and allowing them to explore destinations in a short amount of time. He emphasized that this initiative should be launched at significant tourist spots within the state. He further directed the department to prepare a proposal for this initiative on the lines of the Matheran train. The proposal should include obtaining all necessary local permits, addressing all technical aspects, and assessing the financial viability of the project. Minister Desai instructed the department to ensure that the project can be launched in a very attractive manner with low costs.

UPDATE (KRCL)

CMD, KRCL Shri Santosh Kumar Jha's New Poetry Collection "Syahi Ka Sipahi" Released
Shri Santosh Kumar Jha, Chairman & Managing Director, Konkan Railway Corporation Limited (KRCL), is an experienced administrator and railway professional as well as a noted poet. With three published



poetry collections to his credit, he has been contributing to Hindi literature through his reflective and expressive writings. On the occasion of Hindi Diwas during the 5th All India Rajbhasha Conference held at Gandhinagar, Gujarat, Shri Santosh Kumar Jha's fourth poetry collection, "Syahi Ka Sipahi", was formally released. The book was unveiled by Hon'ble Union Minister o-Your data has been truncated.

UPDATE (KCA)

Kanara Catholic Association, Mumbai Celebrates Monti Fest with Devotion and Community Spirit

The Kanara Catholic Association (KCA), a charitable institution founded in 1901, celebrated Monti Saibinnichem Fest (Monti Fest)- the Feast of the Nativity of the Blessed Virgin Mary, with devotion and fervor at its premises in Mumbai. Over the decades, KCA has carried forward its rich legacy of service to the Kanarite community and beyond, particularly through initiatives such as the KCA Hostels and Halls. The event witnessed an atmosphere of joy, faith, and togetherness as families came together to honor the birth of Mother Mary and share in the blessings of the new harvest.

UPDATE (JNPA)

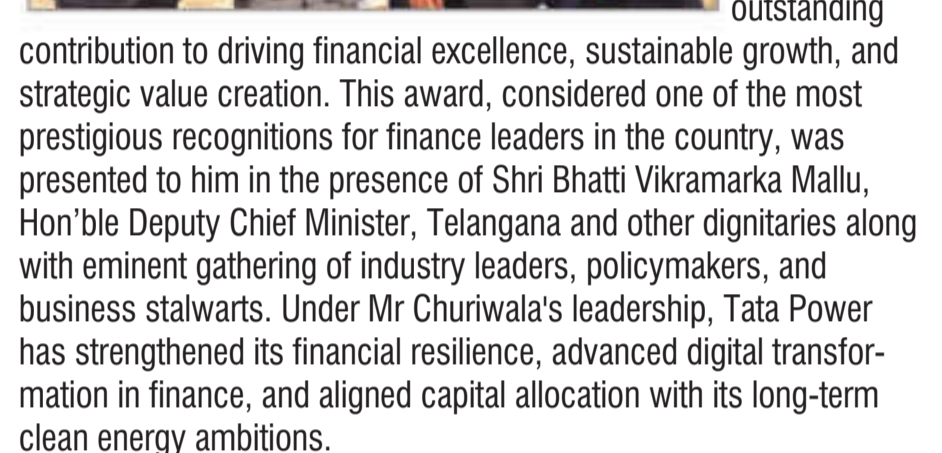
JNPA SEZ Achieves 100% Green Energy Milestone Through Wind Power Agreement

Jawaharlal Nehru Port Authority (JNPA) - India's Largest Container Port, in a landmark step towards sustainability, has declared that JNPA - Special Economic Zone (SEZ) has successfully transitioned to 100% green energy for its operations. The SEZ has entered into a new short-term open access agreement to procure 6.0 MW of grid-connected wind power, effective September 1, 2025, at a significantly reduced rate of Rs. 3.11/KWH. Speaking on the achievement, Shri Unmesh Sharad Wagh, IRS, Chairperson, JNPA, and CMD, VPPL, said, "At JNPA, we firmly believe that sustainability and growth must go hand in hand. The transition of our SEZ to 100% green energy reflects our vision of creating a responsible, future-ready industrial ecosystem. This initiative not only reduces our environmental impact but also offers competitive advantages to industries operating within the SEZ. By leading this green shift, JNPA is reaffirming its role as a frontrunner in driving India's sustainable port-led industrial development. JNPA SEZ plays a pivotal role in our node-to-network strategy, enabling us to go beyond terminal services and solidify our position as a comprehensive port ecosystem player." This achievement underscores the relentless efforts of JNPA in steering towards impactful green initiatives and highlights its leadership in shaping a sustainable future for the port and logistics sector.

UPDATE (TATA POWER)

Tata Power's CFO Sanjeev Churiwala honoured with 'CFO of the Year' award 2024-25 by CII

Tata Power, one of India's largest integrated power companies, is proud to announce that its Chief Financial Officer, Mr. Sanjeev Churiwala, has been conferred with the prestigious 'CFO of the Year' award across all categories by the Confederation of Indian Industry (CII) at the 4th Edition of the CII CFO Excellence Awards 2024-2025 held in Hyderabad. The recognition underscores Mr. Churiwala's outstanding contribution to driving financial excellence, sustainable growth, and strategic value creation. This award, considered one of the most prestigious recognitions for finance leaders in the country, was presented to him in the presence of Shri Bhatti Vikramarka Mallu, Hon'ble Deputy Chief Minister, Telangana and other dignitaries along with eminent gathering of industry leaders, policymakers, and business stalwarts. Under Mr Churiwala's leadership, Tata Power has strengthened its financial resilience, advanced digital transformation in finance, and aligned capital allocation with its long-term clean energy ambitions.



UPDATE (CR)

Central Railway realises over Rs100 Crores as Penalty from 17.19 Lakh Cases of unauthorised and ticketless travellers.

Central Railway, in its unwavering commitment to provide a safe, smooth and comfortable travel experience to its valued passengers, has stepped up its efforts to curb unauthorised and ticketless travel across its network. Through intensified and systematic ticket checking drives, the Railway has achieved significant results during the financial year 2025-26 (April to August 2025). During this period, Central Railway's dedicated ticket checking teams apprehended 17.19 lakh passengers travelling without ticket, with improper or invalid travel authority, and realised a record penalty amount of Rs100.50 crores.

PUBLIC NOTICE
NOTICE is hereby given that the certificate for the undermentioned Securities of the THE TATA POWER COMPANY LIMITED, has been lost / misplaced and the holders of the said securities/ Applicant has applied to the company to issue Duplicate share certificate.

Name of the Security Holder	FOLIO NO	No of Securities	Certificate No	Distinctive Number
SHANTA SRIVASTAVA	H5S0087138	12960 Equity Shares	6771	15979781 TO 15992740

Any Person who has a claim in respect of the said securities should lodge such claim with the Company or its Registrar and Transfer agents MUFG Intime India Pvt Ltd. 247 Park, C-101, 1st Floor, L.B.S Marg, Vikhroli(W) Mumbai-400083. Within 30 Days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue with the Duplicate Share Certificate(s)

NAME(S) OF THE CLAIMANT:-
RISHI KUMAR

Dated: 18.09.2025

PUBLIC NOTICE
[GODREJ CONSUMER PRODUCTS LIMITED]
Registered office : Godrej One, 4th Floor, Pirojshanagar, Eastern Express Highway, Vikhroli East, Mumbai- 400079.

TO WHOMSOEVER IT MAY CONCERN

NOTICE is hereby given that the certificate (s) for the under mentioned securities of the Company has/have been lost/misplaced and the holder(s) of the said securities/ applicant(s) has/have applied to the Company to issue duplicate certificate(s).

Name of the holder (and if holder(s), name)	Folio No. (s)	Face Value	Certificate Number(s)	Start - End	Distinctive Number(s)	No. of Shares
JAYABEN MOTILAL PATEL	J001011	01/-RS.	540566	68573229 to 68573588	360	360
MOTILAL CHIMANLAL PATEL	J001011	01/-RS.	589863	741278260 to 741278619	360	360
	J001011	01/RS.	612504	1087136654 to 1087136423	360	360

The public are hereby cautioned against purchasing or dealing in any way with the above referred share Certificate(s).

Any person who has any claim in respect of the said share certificate(s) should lodge such claim with the company or its Registrar and Transfer Agents MUFG Intime India Private Limited 247 Park, C-101, 1st Floor, L. B. S. Marg, Vikhroli (W) Mumbai-400083. TEL: 8108116767 within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue with the Duplicate Share Certificate(s).

Place: AHMEDABAD Name(s) of the holder(s)/ Date: 18-09-2025 Legal Claimant : JAYABEN MOTILAL PATEL

NOTICE OF LOSS OF SHARES OF MAHINDRA & MAHINDRA LIMITED
Regd. Off. Gateway Building, Apollo Bunder, Mumbai, Maharashtra, 400001

Notice is hereby given that the following share certificates of MAHINDRA & MAHINDRA LTD having its Registered Office at Gateway Building, Apollo Bunder, Mumbai, Maharashtra, 400001 have been reported as lost/misplaced and the Company intends to issue duplicate certificates in lieu thereof, in due course.

Any person who has a valid claim on the said share certificates should lodge such claim with the Company at its Registered Office or its Registrar and Transfer Agents KFin Technologies Ltd, Karvy Selenium Tower B, Plot number 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad, Telangana, 500032 within 15 days of publication of this notice after which no claim will be entertained and the company shall proceed to issue duplicate share certificates.

Name of the holder	Folio No.	No. of shares (Rs. 5/-v)	Certificate No. (s)	Distinctive No. (s)
ASHOK MITTAL	A010763	200	2002112	361547 - 361746
ASHOK MITTAL	A010763	200	2033016	1240993382 - 1240993381

Date : 17-09-2025 Name of Legal Claimant
Place : New Delhi ASHOK MITTAL

E-AUCTION NOTICE
M/S INDEPENDENT TV LIMITED (IN LIQUIDATION)
(THE COMPANY)
Regd. Off. CD: H Block, 1st Floor Dhirubhai Ambani Knowledge City, Navli Mumbai-400710
Liquidator-Anup Kumar
Regd. Off.: Office-734, Lawyers Chamber Block, Western Wing, Tis Hazari Court, Delhi-110054
Address for communication: C-708, I Thum Tower-C, Plot No. A40, Sector-62, Noida, UP-201301
Email ID: liq.itv@gmail.com | Contact No.: 8929015290 & 8929015291
CORRIGENDUM TO E-AUCTION NOTICE DATED 15.09.2025 - CHANGES IN EVENTS

With reference to earlier E-Auction Notice given on 15.09.2025 to the public in general under the Insolvency and Bankruptcy Code, 2016 and Regulations 32 (d) of IBI (Liquidation Process) Regulations, 2016, there under, regarding the sale of assets lying at Custom Warehouse (in CWC) Vashi Mumbai by E-Auction through E-Auction platform https://bbi.baanknet.com/auaction-ibbi/home on "as is where is basis", "as is what is basis", "whatever there is basis" and "no recourse basis".

Sr. No.	Events/Particulars	Timeline (date)
1.	Submission of Earnest Money Deposit (EMD)	13.10.2025
2.	Submission of undertaking by the prospective bidder that they do not suffer from any ineligibility under section 29A of IBC, 2016	13.10.2025
3.	E- auction Date	15.10.2025

Notes:
● Every prospective bidder will be deposit the Earnest Money Deposit (EMD) in the E-Wallet of E-Auction platform "Baanknet" on or before 13.10.2025.
● Every prospective bidder will upload eligibility document (as mentioned in process document) on E-Auction platform "Baanknet" on or before 13.10.2025.
● Other terms & condition are same as E-Auction Notice dated 15.09.2025. Refer detailed sale notice on https://bbi.baanknet.com/auaction-ibbi/home

Sd/-
ANUP KUMAR
LIQUIDATOR, INDEPENDENT TV LIMITED
Date: 19/09/2025
Place: Delhi IIBI REGD. NO.: IIBI/IPA-002/IP-N00333/2017-18/10911

PUBLIC NOTICE
Our clients, the Trustees of BAI KANBAI WIDOW OF SHETH PADAMSI DHANJI CHARITABLE TRUST (as per the Registration Certificate dated 23rd June 1953 issued by the Charity Commissioner Maharashtra) and also known as BAI CANBAI WIDOW OF SETH PADAMSEY DHANJI CHARITABLE TRUST (as per the Trust Scheme dated 11th April, 1938 framed by the Hon'ble Bombay High Court), a public Charitable Trust registered under No PT-E-590/BOM ("the TRUST") having its office at Kanbai Wadi, Radhakrishna Chawis, Khadikar Road, C.P. Tank, Mumbai - 400 004 have been approached by various interested parties, with proposals to buy the said Property (as more particularly described herein below). With a view to identify the best proposal in the interest of the Trust and in order to comply with the procedure, the Trust is inviting offers from experienced developers for sale of the said Property. The said Property is occupied by various tenants/ occupants of premises and the Trust is also in possession of few premises on the said Property.

Written Offers duly signed are invited on behalf of the Trust in sealed envelopes for sale of the said Property on "as is where is" and "as is what is" basis, and which shall be subject to the sanction of the Office of the Charity Commissioner under Section 36 of the Maharashtra Public Trusts Act, 1950 and on the terms and conditions as prescribed by the Trust.

The Letter of Offer and the Terms and Conditions of Sale in relation to the above sale, may be obtained upon the payment of an amount of Rs. 50,000/- (Rupees Fifty Thousand Only) by way of a Demand Draft / Pay Order payable at Mumbai, favoring "BAI KANBAI W/O SETH P. D. CHARITABLE TRUST" during working hours i.e., from 11:00 am. to 5:00 pm from working Monday to Friday from 19th September, 2025 till 27th October, 2025 from M/s Law Charter having their address at 14, Rajabhadur Mansion, 1st Floor, Fort, Mumbai 400001.

All duly filled in offers with the said Earnest Money Deposit should be submitted at the office of M/s Law Charter at 14, Rajabhadur Mansion, 1st Floor, Fort, Mumbai 400001 as mentioned above during working hours i.e., from 11:00 am. to 5:00 pm from working Monday to Friday on or before 28th October, 2025 in the prescribed format of the Letter of Offer only. The last date of submission of the offers shall be 28th October, 2025.

The Offers so received shall be opened at the office of M/s Law Charter on 4th November, 2025 at 3 p.m.

Any deviation from the prescribed format of the Letter of Offer shall result in automatic cancellation of the Offer submitted.

The Trustees reserve their right to reject all or any Offers received, without assigning any reason for the same.

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SIF GARMENTS PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	M/s SIF Garments Private Limited (Under CIRP)
2. Date of incorporation of corporate debtor	24.12.2016
3. Authority under which corporate debtor is incorporated / registered	ROC Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U181090LD2016PTC304868
5. Address of the registered office and principal office (if any) of corporate debtor	Address: 1212A, Chiranjiv Tower 43, Nehru Place, South Delhi, New Delhi - 110019, India.
6. Insolvency commencement date in respect of corporate debtor	15.09.2025 (Copy of the order received on 17.09.2025)
7. Estimated date of closure of insolvency resolution process	16.03.2026 (180 th day from the date of receipt of the order by Interim Resolution Professional)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Resurgent Resolution Professional LLP IBBI Registration Number: IBBI/PE-0084/PA-3/2022-2023/50018 Address: Resurgent Resolution Professionals LLP (IPE) 905, 9th Floor, Tower C, Unitech Business Zone Nirvana Country Sector-50, Gurgaon-122018. Email: legal@resurgentindia.com
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Resurgent Resolution Professionals LLP (IPE) 905, 9th Floor, Tower C, Unitech Business Zone Nirvana Country Sector-50, Gurgaon-122018. Email: legal@resurgentindia.com cirp.sifgarments@resurgentprl.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address for correspondence: Cir Resurgent Resolution Professionals LLP (IPE) 905, 9th Floor, Tower C, Unitech Business Zone Nirvana Country Sector-50, Gurgaon-122018. Email Id (Process specific): cirp.sifgarments@resurgentprl.com
11. Last date for submission of claims	01.10.2025 (14 days from the Order Received Date)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	https://bbi.gov.in/en/home/downloads

Notices is hereby given that the National Company Law Tribunal Bench-V, New Delhi, has ordered the commencement of a corporate insolvency resolution process of M/s SIF Garments Private Limited on 01.10.2025 (as the order received by the Interim Resolution Professional on 17.09.2025).

The creditors of M/s SIF Garments Private Limited are hereby called upon to submit their claims with proof on or before 01.10.2025 to the Interim Resolution Professional at the address mentioned in entry No. 10 above.

The financial creditors shall submit their claims with proof in person, by post, or by electronic means only at the address mentioned in entry No. 10 above. All other creditors may submit the claims with proof in person, by post, or by electronic means at the same address.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Resurgent Resolution Professional LLP
Interim Resolution Professional
Registration Number: IBBI/PE-0084/PA-3/2022-2023/50018
AFA No. AFA/IPA/CA/PE/3/2024-25/0018/04
AFA Valid till 31st December 2025
Registered Address: 905, 9th Floor, Tower C, Unitech Business Zone Nirvana Country Sector-50, Gurgaon-122018.
Email Id (Process specific):
Date: 19.09.2025
Place: Gurugram cirp.sifgarments@resurgentprl.com, legal@resurgentindia.com

FORM A PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF LEASEACCELERATOR INDIA PRIVATE LIMITED

Sl. No.	NAME OF CORPORATE PERSON	LeaseAccelerator India Private Limited
1	NAME OF CORPORATE PERSON	LeaseAccelerator India Private Limited
2	DATE OF INCORPORATION OF CORPORATE PERSON	08/07/2016
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	ROC - Mumbai
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U72900MH2016FTC283391
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	WeWork Enam Sambhav, C-20, G Block, Bandra-Kurla Complex, Bandra (East), Mumbai - 400051, Maharashtra, India
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	17/09/2025
7	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Ajay Rajendra Abad Address : Sr. No 6/10/14, 7th floor, office no C-704, Vantage C, Opp. Bavdhan Police Station, Bavdhan Khurd, Pune - 411021. Email : - ipajayabab@outlook.com Telephone no. : +91 9890051176 Registration No: IBSI/IPA-001/IP-P-02226/2021-2022/13721
8	LAST DATE FOR SUBMISSION OF CLAIMS	17/10/2025

Notice is hereby given that LeaseAccelerator India Private Limited has commenced voluntary liquidation on 17th September 2025.

The stakeholders of LeaseAccelerator India Private Limited are hereby called upon to submit proof of their claims, on or before 17th October 2025, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proof of claim shall attract penalties.

Date : 18th September 2025
Place: Pune
Ajay Abad

GSB FINANCE LIMITED
CIN: L99999MH2001PLC134193; Regd. Office: 78/80, Ali Chamber, Ground Floor, Tamarind Lane, Mumbai, Maharashtra, India, 400025; Contact No. : +91222654387; E-mail ID: info@gsbgroup.co.in

PUBLIC NOTICE

This Notice is hereby given in accordance with Paragraph 42 of the Reserve Bank of India's Master Direction - Scale Based Regulation (SBR) Non-Banking Financial company, 2023 jointly by Vivek Kumar Singhal, Kshitij Agrawal, Nivesh Mandi Private Limited and Kshitij Agrawal in the capacity of Partner/ Representative of Stock Mandi (Collectively Known as Acquirers) and Ramakant Sagarmal Biyani, Neelam Ramakant Biyani and GSB Securities Private Limited (Collectively Known as Sellers or the Old Promoters) and GSB Finance Limited (The Company), that Acquirers propose to acquire 55.25% of the paid-up equity share capital and control of GSB Finance Limited (CIN: L99999MH2001PLC134193), a Non-Banking Financial Company having its Registered Office at 78/80, Ali Chamber, Ground Floor, Tamarind Lane, Mumbai, Maharashtra, India, 400025 from above mentioned sellers resulting in a change in ownership and control of the company. The Reserve Bank of India has granted its prior approval for the proposed acquisition vide its letter dated September 12, 2025.

Background: Subject to the provisions of the Takeover Code, and other applicable Laws, the Acquirers have agreed to purchase and acquire the Shares of the Company from the Sellers on the terms and subject to the conditions set out in the Share Purchase Agreement dated 29/11/2024. The Sellers have agreed to sell 55.25% of their shares to the Acquirers. The parties to the Share Purchase Agreement are the Acquirers (the new promoters), the Sellers (the old promoters) and the Company (GSB Finance Limited).

Further, the Reserve Bank of India, through its letter dated July 22, 2025, has also approved the change in management by the appointment of Shri Kshitij Agrawal and Shri Vivek Kumar Singhal as Directors of GSB Finance Limited for a term not exceeding five years. Further, the appointment of Shri Hari Chand Mittal as an Independent Director has been taken on record by the Concerned Department of the Reserve Bank of India. Any person having any objection to the proposed acquisition or change in control or management may submit their objections in writing, clearly stating the nature of their interest and the grounds of objection, to the Company Secretary, Renu Choudhary, at 78/80, Ali Chamber, Ground Floor, Tamarind Lane Mumbai, Maharashtra, India, 400025 or by email at renugauru@gmail.com within 30 days from the date of publication of this notice.

Date: 19/09/25
Place: Mumbai

For GSB FINANCE LIMITED
Sd/-
Ramakant Sagarmal Biyani
Managing Director
DIN: 00523178

